

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 14

**C.P.(IB)255/MB/2022**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 11.10.2022

NAME OF THE PARTIES: - **Nilam Mittal**  
**V/s**  
**Omkar Realtors & Developers Pvt Ltd.**

*Appearance (via video-conference):*

For Financial Creditor/  
Applicant

: None present

For Corporate Debtor/  
Respondent

: Adv Mohanish Chaudhari  
a/w Adv Surendra Vishwakarma

Section 7 of IBC, 2016

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**ORDER**

None present for the Financial Creditor. Record reveals that there is no representation from the side of the Financial Creditor from the three occasions (i.e. on 12.07.2022, 21.07.2022, 24.08.2022). Thereafter, matter was again listed on 21.09.2022, on which date, Registry was directed to issue notice to the Financial Creditor intimating the next date of hearing. In spite of that, Registry has inadvertently/unintentionally issued notice to the Respondent. Be that as it may, Registry is directed to issue notice to the Financial Creditor intimating the next date of hearing and to place on record Compliance Report well before the adjourned date. List this matter on Board on **11.11.2022**, under the caption "either for appearance or for passing dismissal order".

**Sd/-**  
SHYAM BABU GAUTAM  
Member (Technical)

**Sd/-**  
JUSTICE P.N. DESHMUKH  
Member (Judicial)

Prasad